

Mr. Nirajjan Panu

(A)

CAT / J / 11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No.....417.....1996

Narayan Das.....Applicant(s)

Union of India & ors.....Respondent(s)

Sr. No.	Date	Order with Signature	
	20/5/96. 18/6/96	REGISTER <i>Sw</i> Registrar	1. P.O. for Rs 50/- has been filed. <i>By</i> 20/5/96.
1	19.6.96	At the request of petitioner's counsel adjourned to 20.6.1996. VICE-CHAIRMAN	For Regn. Pl. <i>By</i> 20/5/96. <i>Ch</i> 20.05.96
2	20.6.96	None appears for either of the parties. Call on 21.6.1996. VICE-CHAIRMAN	Order dt. 21.5.96. None appears. Defects be removed by 3-6-96. <i>By</i> 21.5.96. <i>Sw</i> Regd.
3	21.6.96	Heard learned counsel for the petitioner. By this application the petitioner seeks an appointment on compassionate grounds under the S.E. Railway because of the death in harness of his father who was ^a Bridge Khalasi under Chief Project Manager, S.E. Railway, Khurda (Respondent 2), who passed away on 26th November, 1994. It appears that the petitioner has made a representation dated 23.1.1996 to the Chief Project Manager (Res.2) for a compassionate appointment which has been pending to this day. In such circumstances, ^{on} hearing the learned counsel for the applicant and perusal of the application and annexures <i>By</i> 18/6/96. <i>Sw</i> Regd.	Defects removed by the applicant & his advocate on 18/6/96. For Regn. Please. <i>By</i> 18/6/96. <i>Sw</i> Regd.

Registrar

18.06.96

Serial No. of Order	Date of Order
---------------------	---------------

Order with Signature

..3 21.6.96

it is considered appropriate to dispose of this application at the admission stage itself by directing respondents, particularly Respondent 2 to consider and dispose of the representation dated 23.1.1996 vide Annexure-2 to this application within a period of six weeks from the date of receipt of this order, by passing a reasoned and speaking order and communicate the same to the petitioner as soon as the same is passed.

Attdby
VICE-CHAIRMAN

For Admission pl.

DR
18/6/96

Bench.

A copy of the order No. 3 dt. 21.6.96 may be given to the applicant's counsel.

Ratum
25/6

Heenu
25.06.96
S-O

25/6/96
Heenu

A copy of the Order dt. 21.6.96 with copy of the application may be sent to all resp'ts. by regt. post.

Ratum
4/7

Heenu
04.07.96
S-O